

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

M.A. No. 189/2021 C.P. No. 11/2021 O.A. No. 4408/2017

New Delhi this the 15th day of April, 2021

Through Video Conferencing

Hon'ble Mr. A.K. Bishnoi, Member (A) Hon'ble Mr. Ashish Kalia, Member (J)

Manphool Singh
 Son of Shri Chand
 Ex Boot Maker, Group 'C'
 R/o Vill& PO, Bamoli
 Tehsil: Bahadur Garh, Distt – Jhajjar
 (Haryana).

...Applicant

(through Advocate: Mr.Ranjeet Singh)

Versus

- Shri A.K. Hooda
 Lt. General
 Dte Gen of Medical Services (Army)
 Integrated HQ of MoD (Army)
 Adjutant General's Branch
 'L' Block, New Delhi-110001.
- 2. Shri Joy Chatterjee Vice Admiral Commandant Army Hospital, R&R Delhi Cantt-110010.

...Contemnors/Respondents

(through Advocate: Mr. Ashish Rai)



ORDER

Hon'ble Mr. Ashish Kalia, Member (J):

MA No. 189/2021

The aforesaid MA has been filed seeking condonation of delay of 795 days in filing the Contempt Petition.

- 2. Several opportunities were granted but reply has not been filed. This Tribunal deems fit to decide this Application on merit and we find that this Tribunal has no power to condone delay in filing Contempt Petition. Learned counsel for the petitioner has also not placed on record any relevant material in this regard.
- 3. Under Section 20 of Contempt of Courts Act, 1971, the limitation prescribed is one year from the date of passing of the order.
- 4. In view of the facts and circumstances, the present condonation of delay Application is dismissed. As a result, Contempt Petition No. 11/2021 is rejected. It is needless to say that applicant may take



other available legal remedy/recourse under law.

(Ashish Kalia) Member (J) (A.K.Bishnoi) Member (A)

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